



Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar.

NOTIFICATION.

Srinagar, the 17th oct, 2016

SRO 335 .- Whereas, on 06.11.2012, Police Station, Shopian received a docket to the effect that Police Personnel of P/S Shopian while on patrolling at village Alamgunj Shopian, came to know that one Ab. Ahad Rather S/o Gh. Mohi-ud-din Rather R/o village Alamgunj, Shopian, who had ex-filtrated to PoK in year 1990/91 for obtaining weapon training in illegal arms/ammunition for doing subversive activities and the subject has come alongwith his Pakistani wife namely, Mst. Sumeera Bibi D/o Raj Maqbool R/o Kumar Banday Mohalla, Muzaffarabad and 04 children including 03 daughters and one son; and

Whereas, in this connection, Case FIR No. 342/2012 under sections 2/3 E&IMCO, 3/12 Passport Act, and sections 15 & 18 of the Unlawful Activities (Prevention) Act, 1967 and section 14 (B) of Foreigners Act was registered in Police Station, Shopian and investigation initiated; and

Whereas, during the course of investigation, it transpired that the subject had joined militancy and in the year 1990 had crossed over to PoK where he was given training in handling weapons. The subject married to Mst. Sumeera Bibi D/o Raj Maqbool R/o Kumar Banday Mohalla, Muzaffarabad; and

Whereas, during the course of further investigation, on the basis of statements of witnesses, recorded under section 161 & 164-A CrPc, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused person namely, Ab. Ahad Rather S/o Gh. Mohi-ud-din Rather R/o village Alamgunj, Shopian for offences under section 15 & 18 of the Unlawful Activities (Prevention) Act, 1967, apart from other offences; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused person; and

